

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).11058/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 2923/1982 passed by the High Court Of Judicature At Allahabad)

VEEREY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH
((With appln for exemption from filing O.T)

Respondent(s)

Date : 29-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Ms. Varnita Rastogi, Adv.
Mr. Syed Mehdi Imam, AOR
Dr. Amarendra Pratap Yadav, Adv.
Mr. Patiraj Yadav, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners as well as the learned counsel for the State agreed that they will argue this matter in the Vacation Court.

List in the week commencing from 20th May, 2019.

In the meantime, petitioners are granted bail subject to the satisfaction of the Trial Court.

(B.Parvathi)
Court Master

(Kailash Chander)
Assistant Registrar